

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

Contempt Petition No.1/87 in  
Original Application No.22/1986.

Shri M.I.Verghese,  
Permanent Upper Division Clerk,  
C/o National Cadet Corps Directorate,  
18/19 Pilot Bunder Road,  
Colaba, Bombay-400-005. ....

Applicant

v/s

Director General,  
National Cadet Corps,  
Ministry of Defence,  
West Block No.4,  
R.K.Puram,  
New Delhi-110-0066

....

Respondent

Coram: Hon'ble Member(A), Shri J.G.Rajadhyaksha,  
Hon'ble Member(J), Shri M.B.Mujumdar.

Oral Judgment:

(Per M.B.Mujumdar, Member(J))

Dated: 30.6.1987.

By this judgment we are disposing of Contempt Petition No.1/87 filed by the applicant Shri M.I.Verghese, in Original Application No.22/1986.

2. The applicant Shri Verghese had filed Original Application No.22/86 for redressal of his grievance about not introducing the scheme of Selection Grade as contemplated by the Government's Order issued in pursuance of the recommendations of the third Pay Commission. After hearing the applicant's advocate Mr.Vishwanathan and the Respondent's advocate Mr.P.M.Pradhan, this Tribunal had passed the following order on 18.9.1986:

"The Respondent No.(1) is directed to consider the case of the applicant to see if he finds that there is acute stagnation as mentioned in the condition No.(1). It is needless to say that while considering this aspect of condition No.1, the Respondent No.1 should also consider whether the rest of the conditions are fulfilled. A decision in this respect should be given as expeditiously as possible, say by the 5th of December, 1986."

3. We may point out here that condition No.(1) as mentioned in Appendix 'B' attached to the Original Application showed that the introduction of the Selection Grades was applicable only if there was more than 75% of direct recruitment in the grade.